

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 03  
IA No. 609/JPR/2022  
IB- 612(ND)/2018  
TA No. 86/2018  
Under Section 9 of IBC, 2016

**In the matter of:**

**M/s Krishna Sales Corporation**

**...Operational Creditor/Applicant**

**Versus**

**M/s The Rajasthan Industrial Gases Ltd. ...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the RP

: Prateek Kedawat, Adv.

Mahendra Prakash Khandelwal, RP

**ORDER**

Heard Mr. Prateek Kedawat, Adv. appearing on behalf of the RP. Mr. Mahendra Prakash Khandelwal, RP is present in person. It is seen that there is no publication of Form G by the RP.

**IA No. 609/JPR/2022:**

Issue notice to the Respondent. Ld. Counsel for the Petitioner shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its addresses by speed post and file affidavit of service along with copy of postal slip and tracking report within two weeks. Reply, if any, may be filed within 3 weeks, with advance copy to the opposite counsel. List the matter on 25.01.2023.

*Sd*

(Prasanta Kumar Mohanty)  
Technical Member

*Sd*

(Deep Chandra Joshi)  
Judicial Member

December 07, 2022

NK